

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1273 of 2019

IN THE MATTER OF:

Bijay Pratap Singh

...Appellant

Versus

Unimax International & Anr.

...Respondents

Present:

For Appellant : **Though present, not marked appearance**

For 1st Respondent: **Mr. Geetesh Meena, Advocate**

For 2nd Respondent : **Ms. Srishti Badhwar, Advocate for RP**
 Mr. Nilanjan Chatterjee, Advocate for Allottees

O R D E R

21.01.2020 Mr. Nilanjan Chatterjee, Advocate for allottees prays for and allowed to file intervention application along with reply-affidavit within a week.

Ms. Srishti Badhwar, Advocate appears on behalf of the 'Resolution Professional.

Learned counsel for the Appellant submits that the 'Resolution Professional' is not co-operating. 'Resolution Professional' is directed to appear in person on the next date. In case the 'Resolution Professional' is not in a position to appear in person, learned counsel for the 'Resolution Professional' may file an affidavit that he is under medical treatment. In such case, we may allow the Appellant/Promoter, in supervision of the allottees, to complete the project.

Post this case 'for Admission (After Notice)' on **29th January, 2020** before the 1st Bench on the top of the list.

The interim order passed earlier shall continue.

It will be open to the 'Operational Creditor' to suggest the name of another 'Resolution Professional'. Learned counsel for the Appellant will serve a copy of the paper-book on the 'Operational Creditor'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

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